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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
N.DELHI.

RA 255/93 in
DA 1309/87

Date of decision: 25.8.1993.

Pankaj Kumar

.. Petitioner.

Versus

Union of India & Ors.

.. Respondents.

CORAM:

THE HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN.
THE HON'BLE MR. S.R. ADIGE, MEMBER(A).

For the petitioner.

.. None.

JUDGEMENT (ORAL)

(By Hon'ble Mr. Justice V.S. Malimath, Chairman)

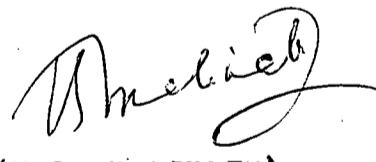
This review application was filed in the year 1989 seeking review of the judgement rendered in O.A.1309/87. Certain defects having been noticed, the same were duly notified for rectification. The needful not having been done, ^{today} the matter was listed before the court. None appeared for the petitioner though called twice. The defects notified have also not been rectified. Hence, the RA is dismissed for non-prosecution.

MP 2293/93

Consequently, the MP for condonation of delay also stands rejected.


(S.R. ADIGE)
MEMBER(A)

'SRD'
250893


(V.S. MALIMATH)
CHAIRMAN